

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Customs Miscellaneous Application No. 85683 of 2026
Customs Early Hearing Application No. 85172 of 2026
In
Customs Appeal No. 85337 of 2026**

[Arising out of Order-in-Original No. 08/2025 dated 11.12.2025 passed by the Commissioner of Customs, Pune]

Sai Dutta Shipping Agency Pvt. Ltd.

.... Appellant

Office No.10, 1st Floor, Jain House,
154, Jerbai Wadia Road, Parel,
Mumbai 400 012.

Versus

Commissioner of Customs, Mumbai-General

.... Respondent

New Custom House, Ballard Estate,
Mumbai 400 001.

APPEARANCE:

Shri R.K. Tomar, Advocate for the Appellant

Shri Krishna Azad, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 85536/2026

Date of Hearing: 07.04.2026

Date of Decision: 07.04.2026

PER: S.K. MOHANTY

Heard both sides.

2. Applicant-appellant has filed the miscellaneous application being No. C/Misc/85683/2026 praying for withdrawal of the appeal along with early hearing application. In the said application, he has stated that the miscellaneous application filed for early hearing and the appeal filed against continued suspension of Customs Broker (CB) licence has become infructuous on the ground that the Commissioner of Customs has passed an order for subsequent revocation of Customs Broker licence. Prayer made by the applicant-

appellant is considered and accordingly, both the early hearing application as well as the appeal are dismissed as withdrawn.

(Dictated and pronounced in open court)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

(M.M. PARTHIBAN)
MEMBER (TECHNICAL)

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